

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 38/2022
IN
ORIGINAL APPLICATION NO. 165 OF 2021

IN THE MATTER OF:

Girja Shankar Rai & Ors.

...Applicants

Versus

State of Uttar Pradesh & Ors.

...Respondents

AND IN THE MATTER OF:

Narendra Kushwaha

...Applicant

WITH

ORIGINAL APPLICATION NO. 1388 OF 2024

IN THE MATTER OF:

Chandraprakash M. Tiwari & Ors.

...Applicants

Versus

Union of India & Ors.

...Respondents

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Through


AKASH VASHISHTHA

(Advocate for the Applicants)

490, Lawyers' Chamber Block-II,

Delhi High Court, New Delhi-110002

Ph.: 9717006866

Email: akashvashishtha.official@gmail.com

Place:- New Delhi

Dated:- 05.01.2026

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AFFIDAVIT ON BEHALF OF THE APPLICANTS IN
COMPLIANCE OF THE ORDER, DATED: 14.10.2025

The Applicants above-named:

MOST RESPECTFULLY SHOWETH:

1. That vide Order, dated: 14.10.2025, this Hon'ble Tribunal, while hearing the above-captioned tagged Applications, had observed as follows:

“1. Learned Counsel for the applicant submits that in terms of the previous order, he has verified and found that Jhansi Master Plan, 2021 on page 17 is the final approved Master Plan. He

seeks two weeks' time to place on record the relevant documents in this regard.

...”

2. That in compliance of the Order dated 14.10.2025, passed by this Hon'ble Tribunal, the Applicant is respectfully filing the present Additional Submission before this Hon'ble Tribunal in order to clarify the factual and documentary position relating to the Jhansi Master Plan–2021.
3. That the Jhansi Master Plan–2021 was duly approved by the Government of Uttar Pradesh vide Government Order No. 5091/8-A-3-2004-11Maha/2000 T.C., dated 20.12.2004.

(A True Copy of the Government Order No. 5091/8-A-3-2004-11Maha/2000 T.C., dated 20.12.2004 issued by the Government of Uttar Pradesh, is annexed herewith and marked as **ANNEXURE AA-1**)

4. That in accordance with the aforesaid Government Order No. 5091/8-A-3-2004-11Maha/2000 T.C., dated 20.12.2004, the Jhansi Master Plan–2021 came into force with effect from 01.01.2005, and the same is not a draft or proposed plan but the Final approved and enforced Master Plan.
5. That the aforesaid Government Order No. 5091/8-A-3-2004-11Maha/2000 T.C., dated 20.12.2004 and the related reference number have been affixed on Page Nos. 143 and 144 of the officially published Book of the Jhansi Master Plan–2021.
6. That the verified copies of the said pages are being annexed with the present Additional Submission, which constitute undisputed documentary evidence that the Jhansi Master Plan–2021 has been duly approved by the State Government and has been in force since 01.01.2005.

7. That the aforesaid documents are true and correct and are highly relevant for the just and proper adjudication of the present matter.

8. That in view of the above, it is, most respectfully, prayed, that this Hon'ble Tribunal, may, graciously, be pleased to grant the reliefs sought in the above-captioned applications and/or pass any other or such further Order(s) or direction(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.



APPLICANT

Through



AKASH VASHISHTHA

(Advocate for the Applicants)

490, Lawyers' Chamber Block-II,
Delhi High Court, New Delhi-110002

Ph.: 9717006866

Email: akashvashishtha.official@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 1388 OF 2024**

IN THE MATTER OF:

Chandraprakash M. Tiwari & Ors. ...Applicants

Versus

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Affidavit

I, Dr. Ajay Kumar, S/o, Shri Ram Singh aged about 46 years, R/o A-109, Gangori Colony.. Roorkee Road, Meerut, U.P. Presently at New Delhi do hereby solemnly affirm and state as under:

1. That I am the Applicant in the above titled Original Application and am conversant with the facts and circumstances described in the present case and as such, I am competent to swear this affidavit.
2. That the contents of the Affidavit are true and correct and nothing material has been concealed therefrom.



DEPONENT

Verification

Verified on this 05th day January 2026, that the contents of the above mentioned affidavit are true and correct and nothing material has been concealed therefrom.



DEPONENT



ATTESTED

NOTARY PUBLIC

I, IDENTIFIED THE
DEPONENT WHO HAS
SIGNED IN MY PRESENCE

1181
04/11/2005 झांसी विकास प्राधिकरण, झांसी ।

झांसी महायोजना-2021

सर्व साधारण को सूचित किया जाता है कि झांसी महायोजना-2021 शासनादेश संख्या-5091/8-आ-3-2004-11 महा0/2000 टी0सी0 दिनांक 20 दिसम्बर, 2004 द्वारा स्वीकृत कर दी गई है । यह महायोजना दिनांक 1-1-2005 से प्रभावी हो गयी है । स्वीकृत महायोजना-2021 का अवलोकन विकास प्राधिकरण कार्यालय एवं सहयुक्त नियोजक, सम्भागीय नियोजन खण्ड, झांसी के कार्यालय में सभी कार्य दिवसों में किया जा सकता है ।

(एम.एस.कमाल)

सचिव,

झांसी विकास प्राधिकरण, झांसी

कार्यालय झांसी विकास प्राधिकरण, झांसी ।

संख्या- 624/जे0डी0ए0-महायोजना/2004-05 दिनांक जनवरी, 2005

1-प्रतिलिपि-सम्पादक, दैनिक ~~प्रायण/अनुराधा~~ झांसी को इस आशय से प्रेषित कि उक्त विज्ञप्ति का प्रकाशन अपने लोकप्रिय समाचारपत्र के आगामी अंक में कम से कम स्पेस में प्रकाशित कराकर बिल प्राधिकरण को उपलब्ध कराने का कष्ट करे ।

✓2-प्रतिलिपि-सहयुक्त नियोजक, सम्भागीय नियोजन खण्ड, झांसी मण्डल, झांसी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

3-बिशेष सचिव, आवास एवं शहरी नियोजन अनुभाग-3, उ0प्र0शासन, लखनऊ को सूचनार्थ प्रेषित ।

(एम0एस0 कमाल)

सचिव,

झांसी विकास प्राधिकरण, झांसी ।

1140
23-12-0

संख्या-5001/8-आ-3-2004-11 महा/ 2000 टी सी

प्रेषक,

एच.एल.गुप्ता,
विशेष सचिव,
उत्तर प्रदेश शासन।

सेवा में,

उपाध्यक्ष / जिलाधिकारी,
झोंसी विकास प्राधिकरण,
झोंसी।

आवास एवं शहरी नियोजन अनुभाग-3

लखनऊ: दिनांक 20 दिसम्बर, 2004

विषय: झोंसी महायोजना, 2021 पर शासन का अनुमोदन / स्वीकृति।

महोदय,

उपर्युक्त विषयक मुख्य नगर एवं ग्राम नियोजक, 2090 के पत्र संख्या-1151/ वनि(2)/ झोंसी महायोजना/ 04-05, दिनांक 17-12-2004 के माध्यम से झोंसी महायोजना, 2021 अनुमोदन हेतु प्राप्त हुई है। इस संबंध में मुझे यह कहने का निदेश हुआ है कि प्रस्तावित झोंसी महायोजना, 2021 में आपत्ति संख्या-106(स्थल संख्या-51) व आपत्ति संख्या-355(स्थल संख्या-64) के संबंध में प्राधिकरण बोर्ड द्वारा की गयी संस्तुति का न मानते हुए झोंसी महायोजना, 2021 का 2090 नगर नियोजन एवं विकास अधिनियम, 1973 की धारा-10 के अन्तर्गत शासन द्वारा अनुमोदित कर दी गयी है। महायोजना प्रतिवेदन तथा मानचित्र की स्वीकृति/हस्ताक्षरित एक प्रति संलग्न है।

2- कृपया झोंसी महायोजना, 2021 शासन द्वारा अनुमोदित किये जाने की सूचना किन्हीं दो प्रमुख स्थानीय समाचार-पत्रों में प्रकाशित कराने का कष्ट करें। सूचना में यह स्थान भी इंगित किया जाय जहाँ पर सर्वसाधारण द्वारा महायोजना का सुभ्रमतापूर्वक निरीक्षण किया जा सके।

3- महायोजना समाचार-पत्रों में स्वीकृति की विज्ञापित के प्रकाशन के दिनांक से प्रभावी होगी। कृपया समाचार-पत्रों में स्वीकृति के प्रकाशन की सूचना एवं कटिंग भी शासन को प्रेषित करने का कष्ट करें।

संलग्नक: यथोक्त। (महायोजना की अनुमोदित प्रति)

भवदीय,

(एच.एल.गुप्ता)
विशेष सचिव।

संख्या-5001(1)/8-आ-3-2004-11 महा/ 2000 टी.सी., तद्विनांक

प्रतिलिपि स्वीकृति महायोजना की एक हस्ताक्षरित प्रति सहित मुख्य नगर एवं ग्राम नियोजक, नगर एवं ग्राम नियोजन विभाग, 2090 लखनऊ का उनके पत्र संख्या-1151/ वनि(2)/ झोंसी महायोजना/ 04-05, दिनांक 17-12-2004 के तदर्थ में सूचनार्थ एवं आवश्यक कार्यवाही हेतु कार्यवाही हेतु प्रेषित।

संलग्नक: यथोक्त। (महायोजना की अनुमोदित प्रति)

आज्ञा से

(एच.एल.गुप्ता)
विशेष सचिव।